

EXPORT OF FLASHLIGHTS (INSPECTION) RULES, 1978

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SCHEDULE 1 :- Minimum Specifications for Flashlights

EXPORT OF FLASHLIGHTS (INSPECTION) RULES, 1978

S.O. 2139, dated 22nd July, 1978@1.-In exercise of the powers conferred by Sec. 17 of the Export (Quality Control and Inspection) Act, 1963 (22 of 1963), and in supersession of the Export of Flashlights (Inspection) Rules, 1965, the Central Government hereby makes the following rules, namely :-

1. Short title and commencement. :-

- (1) These rules may be called the Export of Flashlights (Inspection) Rules, 1978.
- (2) These shall come into force on the date of their publication in the Official Gazette.

2. Definitions. :-

In these rules, unless the context otherwise requires,-

- (a) "Act" means the Export (Quality Control and Inspection) Act, 1963 (22 of 1963);
- (b) "agency" means any one of the agencies established at Bombay, Calcutta, Cochin, Delhi and Madras under Sec. 7 of the Act;
- (c) "Flashlights" mean dry battery operated flashlights (also commonly known as torches) for domestic and other uses.

3. Basis of inspection. :-

Inspection of flashlights shall be carried out with a view to seeing that the same conform to the specifications recognised by the Central Government under Sec. 6 of the Act, and given in the Schedule to these rules.

4. Procedure of inspection. :-

(1) An exporter intending to export flashlights shall give intimation in writing of his intention so to do and submit alongwith such intimation a declaration as to the agreed specifications of the export contract to any agency to enable it to carry out the inspection in accordance with rule 3.

(2) Every intimation and declaration under sub-rule (1) shall be given not less than ten days before the scheduled date of shipment, and copy of intimation shall simultaneously be endorsed to any of the following offices of the Export Inspection Council, which is nearest to the place of inspection, namely :-

Head Office.- Export Inspection Council, World Trade Centre, 14/1B Ezra Street, 7th Floor, Calcutta-700001.

Regional Offices.-(1) Export Inspection Council, Amman Chambers, 4th Floor, 113, M. Karve Road, Bombay-400004.

(2) Export Inspection Council, Manohar Building, Mahatma Gandhi Road, Ernakulam, Cochin-68200.

(3) Export Inspection Council, Municipal Market Building, 4th Floor, 3, Sarswati Marg, Karol Bagh, New Delhi-110005.

(3) On receipt of the intimation and declaration under sub-rule (2) the agency shall carry out the inspection of flashlights in accordance with rule 3 and the instructions, if any, issued in this behalf by the Export Inspection Council from time to time.

(4) (a) After completion of the inspection, the agency shall immediately send such cases, however,, the exporter, shall not be entitled to prefer an appeal goods cannot be tampered with.

(b) In case of rejection of a consignment, if the exporter so desires, the consignment may not be sealed or stamped or stencilled by the agency but in such cases, however, the exporter shall not be entitled to prefer an appeal against the rejection.

(5) When the agency is satisfied that the consignment of flashlights

complies with the requirements of the recognised specifications, it shall, within 3 days of completion of inspection issue a certificate to the exporter declaring that the consignment satisfied the conditions relating to inspection and is exportworthy :

Provided that where the agency is not so satisfied, it shall within the said period of three days refuse to issue such certificate and communicate such refusal to the exporter alongwith the reasons therefor.

5. Affixation of recognised marks and procedure thereof. :-

The provisions of the Indian Standards Institution (Certification Marks) Act, 1952 (36 of 1952), and the Indian Standards Institution (Certification Marks) Rules, 1955 and the Indian Standards Institution (Certification Marks) Regulations, 1955 shall, so far as may be, apply in relation to the procedure of affixation of the recognised mark or seal on Flashlights meant for export denoting its conformity to the standard specifications and Flashlights so marked shall not be subjected to any inspection under rule 4 of these rules.

6. Place of inspection. :-

Inspection of Flashlights for the purposes of these rules shall be carried out, either-

(a) at the premises of the manufacturer, or

(b) at the premises at which the goods are offered by the exporter, provided adequate facilities for the purpose exist therein.

7. Inspection fee. :-

Subject to a minimum of Rupees twenty-five a fee at the rate of fifty paise for every hundred rupees of the f.o.b value shall be paid by the exporter to the agency as inspection fee.

8. Appeal. :-

(1) Any person aggrieved by the refusal of the agency to issue a certificate under sub-rule (5) of rule 4, may, within ten days of the receipt of communication of such refusal by him prefer an appeal to a Panel of Experts consisting of not less than three persons but not more than seven persons as may be appointed for the purpose by the Central Government.

(2) The panel shall consist of at least two-third of non-officials of the total membership of the Panel of Experts.

(3) The quorum for the Panel shall be three.

(4) The appeal shall be disposed of within fifteen days of its receipt.

SCHEDULE 1

Minimum Specifications for Flashlights

1. Materials 1.1 The body of the flashlight shall be made of aluminum, brass, plastic or any other suitable material. 1.2 The front protecting sheet shall be made of a material of adequate transparency. 1.3 Electrical conducting parts of the flashlight shall be made of good conducting materials. 1.4 (a) The bulbs shall be clean, uncoloured and free from defects detrimental to service. (b) Coloured bulbs may be supplied if specifically requested by the buyer. 1.5 The shells of caps may be of any suitable metal, provided the caps are ordinarily resistant to atmospheric corrosion and can withstand the test specified below :- Lamps with Edison screw caps shall be inserted in a holder and fixed to a suitable torsion testing machine and the test shall then be carried out by twisting the bulb. The torque shall not be applied suddenly but increased gradually and the bulb shall withstand a torsional moment of 0.2. N.m. 2. Construction 2.1 The reflecting surface of the reflector shall be free from visible defects such as scratches and deformations. 2.2 Contact parts of the switch shall be so constructed as to offer ease of operation and shall be capable of maintaining good electrical contact while in the 'on' position. The design of the switch shall be such as to prevent accidental short circuit. 2.3 Joints, if any, in the body of flashlight shall be firm and the fit between threaded parts shall be smooth and even. 2.4 Springs, if used in the construction of the flashlight, shall be of necessary strength and durability and shall be corrosion resistant. Springs shall be free from rust and shall withstand the following test, namely :- The fatigue property of the helical or spiral spring shall be checked by fully pressing and releasing the spring 50 times in quick succession and after this test, the spring shall not show any adverse effect in its functioning. 3. Workmanship 3.1 The workmanship of the flashlight and its component parts shall conform to good engineering practice. The front protecting sheet which may be glass or any other material shall be free from air bubbles, scratches and such other defects as are detrimental to the function of the component. 4. Finish 4.1 The finish shall be pleasing and durable, which may be achieved by anodizing lacquering chromium plating, painting or any other suitable process. 4.2 Plating of chromium plated flashlights shall be smooth, adherent, non-porous and free from visible plating defects. Further, the plating shall withstand a salt spray test for 16 hours. When tested in accordance with IS 1068-1968 or its latest version. 4.3 In the case of painted flashlights the specimen shall be soaked in 5 per cent, sodium chloride solution for one hour. At the end of the period the surface of the painted specimen shall not soften peel off, or produce blobs. 4.4 Flashlights made of anodized aluminium shall be immersed in a solution comprising of crystalline copper sulphate (20 gms.) concentrated hydrochloric acid (20 ml.) and water (1 litre) at 150 to 200 C for 5 minutes after which the surface shall be inspected for presence of black spots (Copper deposit) left where oxide coating is lacking. No black spots should be observed. 5. Drop Test 5.1 The flashlights complete with battery (batteries) shall be held in the normal position as in use. It shall be dropped in this position from a height one metre on to a board made of seasoned deodar wood of the following dimensions, namely :- Thickness Width

Length 30 mm 250 mm At least twice the length of (Min.) the flashlight under test. There shall be no severe deformation, split or crack in any part of the body or cover of the flashlight after a single drop. There shall also be no defect in the functioning of the flashlight.

6 Functional Test for Switch

6 1 The flashlight complete with battery (batteries) and the switch shall be operated through 100 cycles successively Each cycle shall comprise a full operation of the switch The number of cycles per minute shall be 25 to 35 At the end of the test, the switch shall continue to function

7 Contact Resistance of Switch

7 1 The contact resistance of the switch shall be measured with a current of 300 mA flowing through the switch contacts and the source voltage shall be not greater than 3 volts The resistance shall be not greater than 20 milliohms

8 Insulation Resistance Test

8 1 The insulation resistance of the insulating parts of the flashlights shall be measured at standard temperature and relative humidity (27Z S 2ZC and 65 per cent S 4 per cent respectively) and a DC voltage of 100 volts using a megohmmeter The insulation resistance value shall not be less than 2 megohms

9 Light Distribution Test

9 1 Light from the loaded flashlight shall be projected on to a plane at a distance of 2 metres from the source and held perpendicular to the centra: line of the optical axis The bright spot produced on the plane shall not exceed 30 cm in diameter, for prefocussed type of flashlights fitted with focussing bulb and for flashlights with lens-end bulbs, this test shall not apply

10 Packaging

10 1 Flashlights shall be packed in accordance with the stipulation of the buyer in this regard in such a manner as to ensure safe arrival of the flashlights at the destination without damage

10 2 Packages weighing up to 37 kgs shall be able to withstand a drop from a height of 190 cm without any damage to the contents inside of the package itself Packages shall be adequately protected against adverse effects of weather and moisture contamination

10 3 Packages weighing up to 500 kgs shall be able to withstand rolling on its sides either 6 metres forward and 6 metres backward or 12 metres in one direction only without any damage to the inner contents or the package itself

10 4 Packages shall be able to withstand without damage to the inner contents when the packages are exposed against a water spray equivalent to a normal sudden monsoons shower for five minutes

II Sampling

III In the absence of any specific stipulation in the contractual specification, the sampling shall be done as per the Table given below

SAMPLING TABLE				
Lot Size	Visual	All	Permissible No.	
			Other	of defectives
		tests		
	(A)	(B)	For (A)	For(B)
			(Col. 2)	(Col. 3)
Upto 150 5	5	0	0
151 to 500 20	5	1	0
501 to 1000 32	20	2	1

1001 to 3000 50	20	3	1
3001 to 10,000 80	20	5	1
10,001 and above 125	20	7	1